

**GOVERNMENT OF INDIA  
MINISTRY OF PLANNING**

**LOK SABHA  
UNSTARRED QUESTION NO. 2203  
TO BE ANSWERED ON 29.07.2016**

**MEETING OF NITI AAYOG**

2203. SHRI MALLIKARJUN KHARGE:

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government has recently convened a meeting of the Governing Council of NITI Aayog;
- (b) if so, the details thereof along with the number of issues discussed in the said meeting;
- (c) whether the Governing Council of NITI Aayog has made any consultations on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, if so, the details thereof;
- (d) the details of the suggestions given by various States/UTs during the said meeting;
- (e) whether the Government has examined various such suggestions given by States/UTs; and
- (f) if so, the details thereof and the action taken/proposed to be taken by the Government thereon?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND  
MINISTER OF STATE FOR MINISTRY OF URBAN DEVELOPMENT  
AND MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION  
(RAO INDERJIT SINGH)**

(a) & (b): Yes, Madam, the Second Meeting of the Governing Council of NITI Aayog was held on 15<sup>th</sup> July, 2015 under the Chairmanship of Prime Minister. The issues discussed in the meeting include (i) Confirmation of the minutes of the First Meeting of the Governing Council and Action Taken Report on decisions taken in the First Meeting held on 8<sup>th</sup> February, 2015 and (ii) Consultations on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. As a follow up action of the decisions taken in the First Meeting of the Governing Council of NITI Aayog, three Sub Groups of Chief Ministers namely (i) Rationalisation of Centrally Sponsored Schemes, (ii) Skill Development and (iii) Swachh Bharat Abhiyan were constituted. The reports of all the three Sub-Groups containing the suggestions / views of the States / UTs have been submitted to the Government. These reports are in public domain and available at NITI Aayog website [www.niti.gov.in](http://www.niti.gov.in).

(c) to (f): In this meeting, the Council also held consultations on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. In view of the concerns raised by States with regard to the implementation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the views of Chief Ministers were elicited with regard to the status of its implementation in their respective States.

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